[Mr. Speaker]

commended certain action against the Editor of *Blitz* Newsmagazine, Bombay, and myself, its New Delhi correspondent in connection with a despatch published in the issue of the said weekly dated 15th April, 1961 relating to a speech delivered in the House by Shri J. B. Kripalani on defence matters.

By the said motion Lok Sabha had adjudged me guilty of a gross breach of privilege and contempt of the House. Thereafter in compliance with the directive of the Hon. Speaker, I surrendered my Lok Sabha Press Gallery pass and the Central Hall entry permit.

I take this opportunity to inform the House that I am extremely sorry that I have committed a breach of privilege for which I hereby tender my apology.

May I in conclusion venture to request Lok Sabha through you, Sir, to take a lenient view and restore my Press Gallery pass and the Central Hall entry permit."

Is it the pleasure of the House that the apology may be accepted and the Press Gallery Card and Central Hall Pass may now be restored to Shri Raghavan?

Hon. Members: Yes.

Mr. Speaker: The apology is accepted and the passes will be issued accordingly.

12.18½ hrs.

RESIGNATION OF MEMBERS

Mr. Speaker: I have to inform the House that the following Members have resigned their seats in Lok Sabha:

(1) Dr. D N. Pathrikar Kamble with effect from the 17th March, 1962.

(2) Shri Raja Ram Misra with effect from the 20th March, 1962 afternoon.

12.19 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—*contd.*

Mr. Speaker: The House will now proceed with the general discussion of the General Budget. Shri Inder J. Malhotra, who was in possession of the House, may continue.

Shri Inder J. Malhotra (Jammu and Kashmir): While speaking last time I was referring to certain points raised by Shri Madhok regarding the general elections in Jammu and Kashmir State. Now I have only to say that the allegations brought forward by my hon. friend, Shri Madhok, are absolutely baseless and false. As far as his charge regarding the procedure of conducting the elections is concerned, I have only to say that the persons who were conducting the elections in Jammu and Kashmir State were persons of integrity and honesty. Government employees like Deputy Commissioners, Collectors, assistants and clerks who assisted in election work cannot be said to be people who lack integrity.

12.21 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Here I would like to congratulate the Indian Election Commission and the persons who assisted in conducting these elections, because they worked in such a manner that the elections all over India, more especially in the Jammu and Kashmir State, were most fair.

Shri Madhok also referred to the construction of the old Moghul Road which would connect Jammu *via* Rajouri, Kashmir Valley and Srinagar. Shri Madhok remarked

that Bakshi Ghulam Mohammad may have some personal interest in the construction of this road. I am not able to understand the real meaning of this remark. I do say that Bakshi Ghulam Mohammad as the Prime Minister of Jammu and Kashmir State and as a well-known and accepted leader of the people of Jammu and Kashmir. is certainly interested in the development of not only this road but the entire State. When this road is completed, Kashmir Valley would be connected with the rest of India by two ways—the present road which connects Kashmir Valley with other parts of India by Jammu and the new road which will another way to Srinagar.

Regarding the elections I want to conclude by making the remark that the political parties and persons who were defeated in the general elections should take their defeat in a sporting manner. They cannot say that the elections in India have not been fair merely because they have been defeated in the relections

I will now make a few comments on the budget. As in the past, this year also the budget which has been presented to this House has been prepared basically with a view to enhance the economic progress of the country. Our present Finance Minister, as one of the ablest persons of our country, has certainly given full thought to all the problems and prepared this budget very carefully. Here I would like to draw the attention of the hon. Finance Minister to the Report of the Third Finance Commission. In this Report the Finance Commission has not taken a sympathetic view regarding the State of Jammu and Kashmir. There has been a drastic cut in the financial assistance given by the Centre to that State in the form of grant in aid. A cut of more than Rs. 75 lakhs has been recommended by the Finance Commission in the financial assistance to that State. The State of Jammu and Kashmir is still one of the backward areas of our country. Still much remains to be done in that State to improve the communication system. As we have no railways, we have to depend mainly on the road transport for every little item of necessity. Now we have to carry all raw materials necessary for our development through road transport from Pathankot up to Leh. If the financial assistance to Jammu is cut, as recommended by the Finance Commission, the Third Five Year Plan of our State would receive a severe setback and various developmental schemes and activities would be adversely affected. Keeping in view the needs of our State for development in various sectors, more especially the need for industrialisation of the State, I would appeal to the hon. Finance Minister to see to it that there is no cut in the financial assistance given by the Centre to our State.

The Finance Commission has recommended in its report increased financial assistance to some of the States like Andhra Pradesh, Assam, Gujerat, Kerala, Mysore, Orissa and Rajasthan. I do not grudge the increase in the financial assistance to these States, but I cannot understand on what grounds and for what reasons a drastic cut in the financial assistance has been recommended in the case of the Jammu and Kashmir State.

We have yet to industrialise our State and only this year the State Government have undertaken certain schemes to build small industrial estates at various district headquarters. Similarly, big industries like ceramics, manufacture of scooter parts, watches, cloth weaving etc. have also begun to come up there. If there is a decrease in the financial assitance to our State, certainly this major programme of industrialisation of our State would be adversely affected. Keeping in view the need to industrialise the Jammu and Kashmir State more rapidly, I would once again appeal the Central Government

[Shri Inder J. Malhotra]

that the recommendations made by the Third Finance Commission may be reviewed sympathetically and the cut recommended should be restored and more financial assistance should be given to our State. In the end, I would like to say that the budget, as presented by the finance Minister, certainly carries India economically ahead. With these words, I congratulate the hon. Finance Minister for presenting this balanced budget.

श्री आसर (रत्नागिरि) : उपाध्यक्ष जी, जो बजट पेश किया गया है वह घाटे का बजट है और इस पर से यह स्पष्ट है कि नई लोकसभा के सेशन में जो नया बजट आयेगा उसमें नये टैक्स लगाये जायेंगे । आज टैक्सों का बोझा बहुत बढ़ा हुआ है और नये लगाये जाने वाले टैक्सों से जनता की स्थिति बिगड़ जाएगी इसमें कोई शंका नहीं । मैंने गत बजट सेशन के समय भी बोलते हुए कहा था कि हमने हमारे टैक्स स्ट्रक्चर को बदलना आवश्यक है । अब इनडाइरेक्ट टैक्स इतना बढ़ गया है कि उसकी परिसीमा हो गयी है और सामान्य जनता अब और अधिक इनडाइरेक्ट टैक्सेशन का बोझा सहन नहीं कर सकेगी । इसलिए मेरी प्रार्थना है कि टैक्स के बारे में पूरी तरह से विचार किया जाए और अगर कोई नया टैक्स लगाना हो तो डाइरेक्ट टैक्स पर बल देना चाहिए ।

हम देखते हैं कि हमारे यहां टैक्स रिकवरी का काम बहुत ढीला हो रहा है । अगर हम इस काम को जल्द पूरा करने का प्रयत्न करें तो हमको और नया टैक्स लगाने की आवश्यकता ही नहीं होगी । टैक्स रिकवरी का काम जल्द होना आवश्यक है । इस तरफ हमारी सरकार ने ध्यान नहीं दिया है। एक तो इनकम टैक्स आफिसर्स की बहुत कमी है । इसका परिणाम यह हो रहा है कि टैक्स असेसमेंट और रिकवरी पूरी तरह से नहीं होती और इस कारण टैक्स का बहुत नुकसान होता है । इनकम टैक्स आफिसर्स को नियुक्त करने के लिए इनकम टैक्स आफिस प्रोमोशन कमेटी है और इस कमेटी की मीटिंग में इस बारे में निर्णय लिये गये । लेकिन वे निर्णय पुराने प्रोसीज्योर के विरुद्ध होने के कारण अभी तक इन आफिसर्स की नियुक्ति नहीं हो पायी । परिणाम यह है कि असेसमेंट और रिकवरी का काम सफर हो रहा है और अफसरों में भी असन्तोष है । तो मेरी वित्त मंत्री महोदय से प्रार्थना है कि वे हमारी कर पद्धति पर विचार करें और इनकम टैक्स की रिकवरी पर पूरा ध्यान देना आवश्यक है । इस प्रश्न पर विचार करके जहां इनकम टैक्स आफिसरों की कमी हो उसको पूरा किया जाए । जब ऐसे अफसरों को नियुक्त कर दिया जाएगा तो पता चलेगा कि कितनी ज्यादा रिकवरी होती है । मेरा विश्वास है कि ऐसा करने से करोड़ों रुपये की अधिक रिकवरी होने लगेगी ।

एक बात पर ध्यान देना आवश्यक है । आज हमारे देश में फिज़ूलखर्ची बहुत हो रही है और बड़े बड़े कल्चुरल प्रोग्राम्स पर बहुत पैसा खर्च किया जाता है । सिविल एक्सपेंडीचर भी बहुत बढ़ा हुआ है, इसमें कटौती होना आवश्यक है । अगर हम इकानमिक प्वाइंट आफ व्यू रख कर चलेंगे तो हमको नये टैक्स लगाने की आवश्यकता भी नहीं रहेगी ।

बताया गया कि आम चुनाव समाप्त हो गए और उनमें कांग्रेस जीत गयी । इस बारे में कहा जाता है कि इससे स्पष्ट है कि कांग्रेस के तत्वज्ञान की जीत हुई है । लेकिन मैं कहना चाहता हूं कि कई प्रदेशों में तो कांग्रेस का बल बहुत कम हो गया है । इससे स्पष्ट हो जाता है कि कांग्रेस की नीति के बारे में सर्वत्र असन्तोष है अपना कारोबार चलाते समय हमको इस असन्तोष को ध्यान में रखना चाहिए ।

देश का शासन ठीक से चले यह ठीक है। मंत्री जी ने अभी बतलाया कि देश का शासन ठीक चलना चाहिए। करप्शन न हो यह भी ठीक है। देश का शासन ठीक प्रकार से चले इसके लिये यह मूलभूत आवश्यकता है कि लोअर लेविल पर शासन अच्छा होना चाहिए। देश में भ्रष्टाचार बढ़ रहा है उसका मूल कारण यह है कि हमने लोअर लेबिल पर शासन को नहीं सुधारा है। जब तक हम लोअर लिवल पर शासन को नहीं सुधारेंगे तब तक ऊपर का शासन भी नहीं सुधरेगा। इसलिए हम लोअर लेवल पर शासन को ठीक करने के लिए कोई ठोस कदम उठायेंगे तभी हमारा ऊपर का शासन अच्छा चल सकेगा। तो मेरा निवेदन है कि इस ओर अत्यधिक ध्यान देना चाहिए।

बताया गया है कि नेशनल इनकम बढ़ी है। गत वर्ष भी प्रधान मंत्री जी ने बताया था कि नेशनल इनकम बढ़ी है। लेकिन वह नेशनल इनकम कहां गयी इसका पता नहीं। इस साल भी नेशनल इनकम बढ़ने के बारे में घोषणा की गयी है लेकिन यही प्रश्न आज भी है कि वह नेशनल इनकम कहां चली गयी। गत साल प्रधान मंत्री जी ने नेशनल इनकम के बारे में एक नाइन मैन कमेटी नियुक्त की थी, लेकिन एक वर्ष हो गया पर पता नहीं कि इस नाइन मैन कमेटी ने क्या प्रगति की है। यह पता नहीं कि इसने कुछ विचार किया है या नहीं, और विचार किया है तो क्या विचार किया है और यह अपनी रिपोर्ट कब तक देगी। तो मेरी मंत्री जी से प्रार्थना है कि वह इस बारे में कुछ पता लगायें।

मैंने ऊपर बताया कि फिजूलखर्ची बहुत बढ़ गयी है। इसके साथ ही दुर्भाग्य यह है कि नान डवेलपमेंटल कामों पर, जिन प खर्च करने की आवश्यकता नहीं है, करोड़ों रुपया खर्च किया जाता है, लेकिन जिस काम पर रुपया खर्च करने की खास आवश्यकता है उस पर रुपया खर्च नहीं किया जाता। इस बारे में यह बताना आवश्यक है कि आज हमारे देश में न्यूजप्रिंट और अन्य कागज की बहुत कमी है। और इसका अनुभव हम रोज कर रहे हैं। लोक सभा में रोज इस पर प्रश्न होते हैं कि नेपा मिल की स्थिति क्या है और हम कागज की कमी को जानते हैं लेकि हमने पेपर के ऊपर रिसर्च करने के लिए सेंट्रल पेपर टैकनालाजीकल इंस्टीट्यूट की स्थापना पर ध्यान नहीं दिया। यह आवश्यक है। कागज का उत्पादन बढ़ान के लिए इस संस्था की स्थापना की अत्यन्त आवश्यकता है। इस पर ध्यान दिया जाए।

वित्त मंत्री जी ने अपने भाषण में बताया कि उन्होंने बढ़ते हुए दामों को रोकने का प्रयत्न किया है और उनको रोका है। लेकिन मैं यह कहता हूं कि ऐसा कहना बिल्कुल गलत है क्योंकि दाम इतने बढ़ चुके हैं कि उससे आगे बढ़ना मुश्किल है। इसलिये वह वहीं रुक गए हैं। लेकिन इससे काम नहीं होगा। जब हम तीसरी पंचवर्षीय योजना को यशस्वी करना चाहते है, तो यह प्रमुख प्रयत्न करना आवश्यक है कि जो आज बढ़ती हुई महंगाई है उसको कम किया जाय और इस ओर सरकार को कुछ ठोस कदम उठाना चाहिए।

पिछड़े हुए इलाकों के डेवेलपमेंट के लिए हमारी घोषणा रही। इन पांच वर्षों में यह अनुभव हुआ कि पिछड़े हुए इलाकों को नए और छोटे उद्योग देना आवश्यक है। डिसेंट्रलाइजेशन आफ इंडस्ट्रीज़ की हमारी घोषणा रही है। लेकिन इस दृष्टि से जो कदम उठाने आवश्यक थे वे उठाए नही गए। और परिणाम यह दिखाई देता है कि बम्बई जैसे बड़े बड़े शहरों में दिन पर दिन बड़े उद्योग खोले जा रहे हैं जहां पर लोगों को रहने के लिए जगह नहीं है और पीने के लिए पानी तक नहीं है।

[श्री भामर]

यह सब होते हुए ऐसे कुछ क्षेत्रों में उद्योग बढ़ रहे हैं । इसलिए मेरी आपसे प्रार्थना है कि पिछड़े हुए इलाकों में जैसे कि हमारा रत्नागिरि जिला है, नए उद्योग खोले जायें । यहां पिछले पांच वर्ष में कोई उद्योग नहीं खोला गया है । कोई छोटे उद्योग भी यहां खोलने का प्रयत्न नहीं किया गया है । इसका परिणाम यह है कि हमारा रत्नागिरि आज भी पिछड़ा हुआ इलाका है क्योंकि वहां कोई उद्योग नहीं लगे हुए हैं । तो मेरी प्रार्थना है कि जब हम पिछड़े हुए इलाकों का डेवेलपमेंट करना चाहते हैं तो आवश्यक है कि बड़े बड़े शहरों में नए उद्योग और न खोले जाएं और रूरल और बैकवर्ड एरिया में नए उद्योग खोलने के लिए ठोस कदम उठाए जाएं । और बड़े बड़े शहरों में नए उद्योग खोलने के लिए जो लोगों को लाइसेंस दिये जाते हैं उनको बन्द किया जाए और उद्योग खोलने वालों को छोटे और पिछड़े हुए इलाकों में नए उद्योग खोलने के लिए कम्पेल किया जाए । मेरी प्रार्थना है कि इसे पर विचार किया जाए ।

दो वर्ष पहले फुड एंड एग्रीकल्चर मिनिस्ट्री ने एक इनएक्सेसिविल एरियाज़ कमेटी की स्थापना की थी । उसने अपनी रिपोर्ट भी दे दी है । लेकिन उसके बाद इस दिशा में अभी तक कोई कदम नहीं उठाया गया । इसे कमेटी ने जो अपनी रिपोर्ट दी ह उसमें पिछड़े हुए इलाकों के डेवेलपमेंट के लिए कुछ सूझाव दिए हैं । लेकिन आज इस रिपोर्ट को आए दो वर्ष हो गए हैं, लेकिन हमको आज तक पता नहीं कि सरकार ने इस बारे में क्या कार्यवाही की है, इस बारे में क्या कदम उठाए हैं, उसकी कौनसी सिफारिशें मंजूर की गयी हैं । विशेष तौर से रत्नागिरि जो महाराष्ट्र का इलाका है इसके डेवेलपमेंट के लिए जो इन एक्सेसिबिल एरियाज कमेटी बनी थी उसने अपनी रिपोर्ट दे दी है । लेकिन पता नहीं कि इस कमेटी की रिपोर्ट के बारे में सेंट्रल गवर्नमेंट की क्या राय है, वह इस इलाके की सहायता के लिए कुछ रुपया देना चाहती है या नहीं इसका पता नहीं । तो मरा यह कहना है कि हम अनेक नई नई कमेटियां नियुक्त करते हैं । उनकी रिपोर्ट आती हैं, लेकिन उनकी सिफारिशों का जो इम्पलीमेंटेशन होना चाहिए वह नहीं होता । हमें विचार करना चाहिए कि अन्य कोई योजना हाथ में लेने से पहले रिपोर्ट के अनुसार जो जो योजनाएं यशस्वी होनी आवश्यक हैं उनको यशस्वी करने की सहायता देने का प्रयत्न करें । मैं मंत्री महोदय से प्रार्थना करूंगा कि Inaccessible Areas Committee ने जो रिपोर्ट दी है उस पर विचार किया जाय और उसे कमेटी की सिफारिशों के अनुसार सेंटर की ओर से जो कुछ अनुदान देना आवश्यक हो, उसके देने के बारे में विचार किया जाए ।

दूसरी महत्वपूर्ण चीज जिसकी कि चर्चा हो चुकी है वह सेंट्रल गवर्नमेंट एम्प-लाईज और स्टेट्स गवर्नमेंटस एम्प-लाईज की सैलरीज में जो डिस्पैरिटी है, उसको दूर करना चाहिए । उस विषय में यहां सेदन में भी कई बार प्रश्न पूछे जा चुके हैं लेकिन स्थिति यह है कि उस असमानता को दूर करने के हेतु अभी तक भारत सरकार द्वारा कोई सक्रिय कदम नहीं उठाया गया है । केन्द्रीय सरकार के कर्मचारियों और राज्य सरकार के कर्मचारियों के वेतन में जो असमानता है वह अवांछनीय है और उसे दूर करने की आवश्यकता है । इसे डिस्पैरिटी के कारण स्टेट्स में काम करने वाले व्यक्तियों को बहुत परेशानी अनुभव होती है, उनमें व्यापक असंतोष फैला हुआ है और जिसके कि कारण काम सफर करता है । मेरा निवेदन है कि इस बारे में भारत सरकार गम्भीरतापूर्वक विचार करे और इस डिस्पैरिटी को दूर करे । यदि

इसको दूर करने के लिए राज्य सरकारों को कुछ अनुदान देने की आवश्यकता हो तो वह भी उनको दिया जाए और राज्य सरकार के कर्मचारियों के वेतन केन्द्रीय सरकार के कर्मचारियों के बराबर लाये जायें ताकि वहां के कर्मचारियों की कठिनाइयां दूर हों, उनमें सन्तोष पैदा हो, और वे दिल लगा कर अपने कर्तव्य का पालन करें।

सेंट्रल गवर्नमेंट एम्पलाईज की डियरनैस अलाउंस की मांग बहुत दिनों से चली आ रही है और इसके लिए उनके द्वारा हड़ताल भी की जा चुकी है। उनकी इस डियरनैस अलाउंस की मांग को सरकार द्वारा मंजूर न किये जाने के कारण उनमें भारी असन्तोष है और मेरा निवेदन है कि भारत सरकार उनकी मांग पर जल्दी से जल्दी विचार कर के उसे मंजूर कर ले।

हमें अपने देश की आर्थिक स्थिति को ध्यान में रखते हुए और अपनी तृतीय पंचवर्षीय योजना को सफल बनाने के लिए आज यह जो नौन डेवेलपमेंट वर्क्स पर पैसा खर्च किया जा रहा है उसको खर्च न करके हम दरअसल डेवेलपमेंट के कामों पर पैसा खर्च करें। जाहिर है कि नौन डेवेलपमेंट वर्क्स पर जो पैसा खर्च कर रहे हैं उससे डेवेलपमेंट होने वाला नहीं है और वह पैसा हमारा फिजूल खर्च होने वाला है। इसलिए हमें गैर जरूरी चीजों पर पैसा नहीं खर्च करना चाहिए क्योंकि ऐसा करके ही हम डेवलपमेंट वर्क्स पर जरूरी धन लगा पायेंगे और अपनी तृतीय पंचवर्षीय योजना को सफल बना सकेंगे।

अपनी तृतीय पंचवर्षीय योजना को सफल बनाने के लिए हमारे लिए यह आवश्यक है कि हम देहातों में जाकर वहां के निवासियों की कठिनाइयों को दूर करने का प्रयत्न करें।

Shri A. C. Guha (Barasat): This Session of the Parliament is called the 'Lama Duck Session', and the House is not in a mood to take up serious discussion of anything. Hon. Members know that the next session of Parliament will again discuss this Budget and in a more realistic manner also. But certain formalities are to be observed, and from that point of view, this Session of Parliament has to pass certain Bills and sanction certain moneys for the proper discharge of Government functions during the next three months.

Reading the budget papers, one would generally get the impression of an improvement in the industrial and economic condition of the country. There is no denying the fact that there has been considerable progress and development during the two plan periods and also the two or three years preceding the beginning of the Plan.

One index of the progress of the country is the rise in national income. The general rise in national income is a significant thing. But more pertinent would be the increase in per capita income of the citizens of the country. During the last few years I find that the national income on constant price has increased by 46 per cent up to the end of 1960-61, and I think that during the current year, there must have been some more increase. So, we can say that the national income on constant price has increased by about 50 per cent since the Independence of the country. That should be considered a big achievement for any Government.

But one disturbing factor in the economic position of the country is the rise in price of commodities. In this House, very often, questions have been asked whether the rise in price of commodities has not been higher than the rise in the per capita income of the citizens. Questions were also asked whether the ordinary citizen

[Shri A. C. Guha]

had not become poorer rather than richer during these years, as regards the supply of goods and services which a citizen could get at the present level of prices with his present income. But I think that except in one vulnerable sector there has been a general rise in the standard of living of the vast masses of people. 80 per cent of our people live in the rural areas, and practically all of them are dependent on agriculture. We find that the prices of agricultural commodities have risen by a higher rate than the prices of manufactured commodities. At the same time, the production of agricultural commodities also has increased by about 50 per cent during these fourteen years. This would clearly reveal that the agricultural population who constitute about 75 to 80 per cent of our total population has gained considerably due to the development works and also due to the rise in prices.

The only section of our population which has been adversely affected is the low income group middle class section. On many occasions in this House, I have pleaded with the Government to do something for this section of the people. Even now, the middle class controls and regulates the public opinion of the country. Their number may be small, their productive potentiality also may not be very significant, but from the social and political point of view, the middle class stills holds a very important position in the country. So, it would be socially and polticallv dangerous for any Government to ignore this particular section of the people. So, Government should devise certain measures to give some relief to this section of the people, namely the low income group middle class people.

Any discussion on the President's Address on the General Budget will generally be in the background of the third general elections. In this House as also in the Union's State Assemblies, frequent references have been made to the third general elections. It has been said that the general elections were not conducted in a fair way. From my own experience of three general elections, I can say that Indian democracy has done a really wonderful thing, and all these three general elections have been run in a most fair and impartial manner. If there was anything to disturb the fairness of the elections, that was rather from the side of the opposition parties. It is a great defect of our democracy that as yet there has not developed in the country any responsible opposition party pledged to the principles of parliamentary democracy There are so many parties, but from my own experience in West Bengal, I can say that the rightist parties or—if somebody does not like to use that appellation, I shall omit it—certain parties like the Jana Sagh, the Swatantra Party or the Hindu Mahasabha or even the Muslim League have no existence at all in West Bengal. Of the other parties, one party alone carries some weight, particularly with the middle class. I can say that the method of propaganda, publicity and election campaign taken recourse to by that party is a danger to our democracy. The parties which contest in a democratic election should think in terms—whether it is after this election or after the next—of coming into power and so they should not indulge in statements or promises which it would not be possible for any party to implement.

Much has been said during the election campaign about taxation. A responsible member of that party wrote in the party organ that due to rise in prices each village is robbed to the tune of Rs. 65,000 annually. I saw this published in the party organ not, of course, of the city of Calcutta but of the mofussil area from which that gentleman was a

candidate. Before seeing statement, I was hearing a whispering campaign that from every village we take annually Rs. 96,000 and the village gets back only Rs. 14,000 annually. I could not get either the economics or the logic of that statement. But when I found that statement, of taking Rs. 65,000 annually from every village due to price rise published in the party organ, I was further amazed because due to price rise if any section of the people is benefited, it is the rural people or the agriculturists. When I explained, it is the rural people, they agreed. They said, 'We have been getting much higher price and we have been producing much greater quantities of commodities.' So every village has become more prosperous and it will be absurd to say that due to price rise, the village is robbed to the tune of Rs. 65,000 aanually.

As you know, jute is the main cash crop in West Bengal. In the same paper, the same gentleman wrote that in 1943 the price of jute was Rs. 19—20 per maund and since then there has been a general price rise of 3 times and so the price of jute this year should be Rs. 60 per maund. Apart from the fact that the price of jute in Pakistan was only Rs. 22—23 per maund, on which acount the price of our jute cannot be very much higher, that gentleman quoted the price of 1943 which was the darkest year in Bengal's history, the year of that great famine which was rightly styled even by the *Statesman* as a 'man-made famine', and that party had some contribution in the making of that famine in Bengal. If the price of Jute in 1943 in that year was Rs. 19 per maund, the price of rice was Rs. 50; a pair of dhotis was costing anything like Rs. 20—25 or 30, and the price of a seer of sugar was Rs. 3—4 or any price anybody could afford to pay. But he expected that the ordinary villager would simply take this, that if in 1943, the price of jute was Rs. 20, it was only the wickedness of the Congress Government which had been putting down the price of jute to Rs. 30 instead of allowing it to go up to Rs. 60. This is the sort of logic and economics which were being propagated during the election campaign.

Further, the villagers were also told:

"पाताल का पानी विष"

There was tube-well irrigation and the villagers were told that after two or three years with the water coming from underground, the entire land would be burnt, there would only remain scorched earth where no crop would grow; so this Government was trying to ruin their agriculture and people should not vote for that Government.

This is not leading to any real democratic tradition. I am sure if that party ever came to power, it would never be able to implement any of these things. It would be absurd to put the price of jute to Rs. 60 when Pakistan jute would be selling at about Rs. 20—25. It would be absurd to give paddy a price per maund of about Rs. 16—which they were propagating in rural areas—giving at the same time in urban areas a price of Rs. 18 per maund of rice. This is what I would like to draw the attention of this House and the country to: if our democracy depends on this sort of thing, it will be difficult for the people to select any of the opposition parties even on a future date as an alternative to this Government.

Every party in this House has welcomed the decimal coinage and decimal weight system. But this was also brought into the election campaign. 'The naya paisa coin slips through the hand and this diabolical Congress Government has introduced it. More dire things are coming when they will introduce the decimal weights. I would ask the Government and also the Election Commission if something cannot be done to

[Shri A. C. Guha]

have a proper election compaign on a sound, logical and national basis.

13 hrs.

There is another distressing thing. Everybody is feeling the lack of national integration. The oneness of India, that idea, is now receding from our minds, instead, ideas of regionalism and sectionalism are gaining ground. Just before the elections we had the National Integration Convention, and everybody suported the move. But what did we find in the election campaign? In Bengal, the Assam riots and the Berubari Union were the principal arguments against the Congress; as they alleged, the Congress Government did not punish Assam for the riots. If anything wrong was done in Assam, all the parties concerned, including the Opposition parties, the Communist Party and the P.S.P., were equally guilty; if anything, the Opposition parties were more guilty than the Congress. They would not mention this in their election campaign in Assam. An all-India party should say any thingh in one State, over which they keep silent in another State. It was frequently said that because sugarcane was grown in U.P. and Bihar, the price of sugarcane had been fixed, but the price of jute had not been fixed because it affected the Bengal peasants only. It was said that the price of cotton had been fixed because it concerned the interests of the peasants of Maharashtra and other States, but as there was nobody to look after the interests of the Bengal peasants, the price of Jute had not been fixed. In this way, provincial jealousies were being fostered and encouraged in election publicity and propaganda.

India is the biggest democracy, and I can say that she deserves the appreciation which she has received from all the countries of the world for having conducted three elections in a very fair and peaceful manner, but unless the Opposition parties develop some sense of responsibility and national interest, it would be difficult for any Opposition party to provide a sound basis to our democracy as an alternative government.

Before concluding, I would like to say a few words about another important matter, the Finance Commission. I expect the Government will give the new Parliament a chance to discuss the report of the Finance Commission. I agree with the policy that Government should not make any alteration in the recommendations of the Finance Commission. It is an independent body. If the Government makes any alterations or modifications in the recommendations of the Commission, then the real purpose of having an independent Commission will be nullified. So, the recommendations of the Commission should be accepted as they are. Still, a discussion is necessary, not for making any modifications, but for the Government to consider the needs of the different States for necessary administrative step, and also for the next Commission to take into consideration the views of the Members of this House and those of the different States expressed by them.

Among the major considerations for distribution of income-tax, the Finance Commission, in its report, has mentioned many things which almost give a sort of premium to backwardness. A State has only to be backward to get greater help from the Centre. If the State bestirs itself, tries to raise its own revenue, tries to develop the economy of the State, then, according to the criteria put forward by the Finance Commission that State deserves less help from the Centre. I think this putting a special premium on backwardness should not be taken as a round policy.

On page 18 it has ben said:

"Develped States have also their own problems which should be considered by the Government and

the Finance Commission. A large concentration of population, more particularly of industrial labour, creates problems of law and order and gives rise to an increased demand for administrative and social services."

Having enunciated this, I wish the Finance Commission had taken greater notice of this factor. I appreciate that the Finance Commission has improved the position by giving 20 per cent, instead of the present 10 per cent, for collection of income-tax in any State, but still I think that from this point of view further aid should have been given to the States which may be called industrially developed.

Another point which the Finance Commission should have taken into consideration is the effect of partition on certain States. After partition, the economy of certain States has been upset. Coming as you do from the Punjab, you, Sir, can easily realise the financial and economic position of the present Punjab as distinct from the former undivided Punjab. Similarly, the economic and financial position of West Bengal is miserably poor compared to the previous position of undivided Bengal. The large concentration of refugees who may have been technically rehabilitated but who still continue to be a drag on the finances and resources of the State, should have been taken into consideration as a factor by the Finance Commission for financial adis along with Scheduled Castes, Scheduled Tribes, backward classes etc.

You may also know the mischief done to the co-operative movement both in Punjab and Bengal. That also requires special help from the Centre to be remedied. In undivided Bengal, practically all the assets were in the present East Bengal in respect of the co-operative movement, but all the liabilities remained with the head office in Calcutta. So, the co-operative movement in West Bengal has had to start from scrap again. The Finance Commission and the Government should take into consideration some special help being given to West Bengal for the development of the co-operative movement. Special importance has been given to this movement now, and from that point of view I feel that West Bengal, as also the Punjab, deserve some special consideration at the hands of the Government.

Government should take note of the lack of a good citizenship ideal among the people. We have been fostering only the idea of rights and privileges without trying to instil into the minds of the people the sense of obligation and responsibility as citizens of an independent State. Everywhere we go we find that people only think of what they can get from the Government and how they can avoid payment of taxes. The Opposition parties particularly foster this mentality. If any dues are to be paid to the Government, the village people are taught by the politicians mostly of the Opposition parties, but also by those belonging to the Congress, that they need not pay. It seems Government's money is nobody's money. There should be a check on this, as also the growing signs of national disintegration.

Government publicity and propaganda department should take note of this dangerous outlook among the citizens of the country, that they should only try to get something from Government without realising their obligations to render unto Caesar what belongs to Caesar. The Government is a national government and it can rightly claim some service in return for the service it is rendering to the people.

Our publicity system is somewhat responsible for this sad development. And, I would say, the publicity and propaganda section of Government should take particular note of this. Crores of rupees are being spent every year for publicity but without taking into consideration the real value that the nation is getting from the money

[Shri A. C. Guha]

spent. I think there should be a national basis for Governments publicity. It should not only be the publicity of individual Ministers or Ministries; the publicity should be directed towards developing a national outlook, towards developing good citizenship ideals amongst the people. From that point of view, I feel that our publicity is lacking.

I hope the new Parliament will get an opportunity of discussing the Report of the Finance Commission. I know the Budget will be fully discussed in that Parliament. So, I am not saying much about the budgetary points.

श्री ब्रजराज सिंह (फिरोजाबाद) : उपाध्यक्ष महोदय, भंग होने वाली संसद् में यह आशा नहीं की जा सकती थी कि वित्त मंत्री महोदय अपनी नई कर नीति का कोई आभास दें, लेकिन बजट भाषण से यह स्पष्ट है कि वह नई संसद् के समक्ष अपना बजट पेश करेंगे तो नये करों का कोई ढांचा रक्खेंगे, अन्यथा जो ६३ करोड़ रुपये का घाटा वे अपने बजट में पेश कर रहे हैं वह किसी प्रकार पूरा नहीं हो सकता । यह नई संसद् का काम है कि जो नये टैक्स हमारे वित्त मंत्री जी लगाना चाहते हैं हिन्दुस्तान की जनता पर, उनके बारे में वह अपनी राय प्रकट करे । मैं अपने को सीमित रखना चाहता हूं पिछले साल की आर्थिक समीक्षा के ऊपर, जो कि पिछला बजट पेश होने से लेकर अब तक देश की हालत रही है और उन तरीकों पर जिनसे उसे सुधारा जा सकता, यदि वित्त मंत्री महोदय की सरकार उस दिशा में अपने को झुकाती ।

अफसोस की बात है कि पिछले बजट से लेकर आज तक हिन्दुस्तान की हालत में प्रगति की ओर कोई परिवर्तन नहीं हुआ है । वैसे वित्त मंत्री महोदय ने अपने बजट भाषण में यह कहा है कि अन्न की पैदावार बढ़ी है और उसी के साथ-साथ उनकी कीमतों में स्थिरता आई है । लेकिन स्थिरता के क्या माने हैं, यह हमको जरा सोचना पड़ेगा । ऐसा लगता है कि वित्त मंत्री महोदय और उनकी सरकार तथा सारा पढ़ा लिखा वर्ग यही सोचता है कि स्थिरता के माने होते हैं कि जो खेती की पैदावार करने वाला किसान है उसे उसकी पैदावार का उचित मूल्य न मिले । और अगर स्थिरता के माने यही लिये जाते हैं, तो मैं कहूंगा कि यह एक प्रतिक्रियावादी कदम है, और इस प्रतिक्रियावादी कदम की तरफ भारत की जनता का जितना अधिक ध्यान जाय उतना ही अच्छा होगा, हिन्दुस्तान के हित में और कम से कम उनकी ७० फी सदी किसानों के हित में जो इस देश की रीढ़ की हड्डी हैं । अक्सर कह दिया जाता है कि चूंकि अन्न की कीमतें अब नहीं बढ़ रही हैं, इसलिए हम उनकी कीमतों में स्थिरता ले आये हैं, और इस तरह से हिन्दुस्तान को इससे लाभ हो रहा है । लेकिन इस विचार में कुछ परिवर्तन करने की जरूरत है । क्या सरकार ने कोई ऐसे भी तरीके अपनायें हैं जिनसे कि जिस तरह कारखाने में पैदावार करने वाले लोग के लिये यह निश्चय किया गया है कि जिस मूल्य पर कोई चीज कारखाने में बनती है उससे कम दाम पर बेचने पर उसको बाध्य नहीं किया जावेगा उसी तरह किसानों की पैदावार के लिये नियम बनाये जायें, इस तरह का सिद्धान्त प्रतिपादित किया जाय, जिससे कि जिस कीमत पर किसान की पैदावार घर में पड़ती है उससे कम पर बेचने के लिये उसे बाध्य न किया जाय ? मुझे खेद के साथ कहना पड़ता है कि सरकार की नीति इसमें पूर्ण रूप से असफल रही है । । सरकार के पास कोई आंकड़े नहीं हैं जिनसे कि वह बतला सके कि आखिर किसान की पैदावार का मूल्य उसके घर में क्या पड़ता है । और जब इस सम्बन्ध में बार बार इस सदन में मांग की गई कि सरकार की तरफ से एक कमेटी का निर्माण होना

चाहिये जो इस बात की जांच पड़ताल करे कि कृषिजन्य पैदावार का मूल्य किसान के घर में क्या पड़ता है तब सरकार ने उसे बुरी तरह ठुकरा दिया । मुझे आशंका है कि संभवतः मंत्रिमंडल में इस बारे में मतभेद है । जब कृषि मंत्री महोदय कह दिया करते हैं कि वे इस तरह की कमेटी के गठन पर विचार कर रहे हैं तो या तो योजना आयोग या वित्त मंत्री महोदय खुद इस तरह की कमेटी बनाने के पक्ष में नहीं हैं, और जैसे कि समाचारपत्रों में छपा, और जिसका कोई प्रतिवाद वित्त मंत्री महोदय की तरफ से या योजना आयोग की तरफ से नहीं किया गया है, शायद वे सोचते हैं कि यदि इस तरह की कमेटी कोई बना दी गई और उस कमेटी ने यदि रिपोर्ट दे दी कि कृषिजन्य पैदावार की कम से कम कीमत क्या होगी, किसान के घर में वह कितने मूल्य की पड़ेगी इसकी इन्क्वायरी हो गई, तो भारत के किसानों की तरफ से लगातार सरकार के ऊपर इस तरह का दबाव पड़ेगा जिसे वह रोक नहीं सकेगी और किसानों को उसे ज्यादा मूल्य देना पड़ेगा । मैं कहना चाहता हूं कि चूकि किसान की तरफ से आशंका हो सकती है कि किसान अपनी मांग को पूरा कराने के लिये इस तरह की कमेटी की फाइंडिंग्स का, उसके निर्णयों का उपयोग कर सकते हैं, इसलिये इस तरह की कमेटी का निर्माण न हो, यह अच्छी बात नहीं है ।

इसलिये जब मूल्य की स्थिरता की बात कही जाती है तो पहले तो मैं इस सम्बन्ध में यह कहना चाहूंगा कि सरकार इस बात पर गम्भीरतापूर्वक विचार करे कि जिस तरह कारखाने द्वारा पैदा की हुई वस्तुओं के लिये उनकी तरफ से टेरिफ कमिशन बना हुआ है, जो इस बात को देखता है कि किसी चीज की पैदावार की कीमत के मुताबिक उसका क्या मूल्य होना चाहिये कारखाने में बनी चीज का मूल्य उसके बनने की कास्ट के मुताबिक तय किया जाता है, उसी तरह से यह नियम कृषिजन्य पदार्थों की पैदावार के ऊपर भी लागू किया जाना चाहिये पूरी तरह से । उसके लिये एक कमेटी बननी चाहिये जो यह देखे कि गेहूं, चना, बेझर, गन्ना और दूसरी चीजें जो हैं, जिनको किसान पैदा करता है, उनकी किसी खास फसल पर किसान को क्या खर्च करना पड़ेगा, और उसके बाद किसान को अपनी जिन्दगी का खर्च पूरा करने के लिये कम से कम कितनी कीमत मिलनी चाहिये, उसके बाद उनका दाम वह निश्चित करे । कमेटी के उस निश्चय को लागू किया जाना चाहिये और उससे कम उस फसल की पैदावार की कीमत कृषिजन्य पदार्थों के सम्बन्ध में किसान को न मिले ।

अभी पिछले दिनों कृषि मंत्री महोदय ने एलान किया कि इस फसल का जो बीज के किस्म का गेहूं है उसको १३ रु० मन पर खरीदने के लिये सरकार तैयार रहेगी । अगर कोई १३ रु० मन से कम भाव देगा तो सरकार उसे नहीं देने देगी । इस वक्त व्यापारी को उसी बीज के गेहूं के लिये २० या २१ रु० मन मिलेगा लेकिन जब वह गेहूं किसान के घर में आयेगा दो सरकर उसे १३ रु० मन खरीदने के लिये तैयार रहेगी । मैं सरकार से पूछना चाहूंगा कि जब वह पिछली फसल की आर्थिक समीक्षा करने बैठती है तो उस के पास आधार क्या होता है कीमत तय करने का उसके पास १३ रु० मन कीमत तय करने का आधार क्या है । किस तरह पता लगा कि किसान के लिये १३ रु० मन कीमत रेम्यूनरेटिव होगी ? उस ने जितना खर्च किया है उतना उसे मिल जायेगा या नहीं, जब यह बात आती है तो मैं समझता हूं कि सरकार यह कहने में असमर्थ है कि उस के पास कोई आधार है । इस लिये मैं कहना चाहूंगा कि कृषिजन्य पैदावार का दान तय करने के लिये सरकार की तरफ से कमेटी बिठलायी जानी चाहिये कोई कमीशन या कमेटी बनाई जानी चाहिये जो यह देखे कि किसी खास फसल पर किसी

[श्री ब्रजराज सिंह]

खास पैदावार को पैदा करने में किसान ने कितना खर्च किया, कम से कम किसान का कितना खर्च होता है और कितना मूल्य किसान को मिले तब उसका खर्च चल सकता है। वरना माना जाएगा कि आप किसान के साथ पक्षपात करते हैं। आप कारखानों में चीजें पैदा करने वालों को विशेष रियायतें देना चाहते हैं। पिछले दिनों टैरिफ कमीशन ने रिपोर्ट दी कि सीमेंट को पैदा करने की कीमत बढ़ गयी है इसलिये इसकी कीमत को बढ़ा देना चाहिये और सरकार ने उसकी कीमत को बढ़ा दिया। जब यह नियम लागू किया जाता है कारखानों की पैदावार पर तो यह नियम किसान की पैदावार पर क्यों नहीं लागु किया जाता जो हिन्दुस्तान की योजनाओं को सफल बानाने में बहुत बड़ा हिस्सा रखते हैं और जिनकी आबादी ७० प्रतिशत है, जो देश के उत्पादन का सबसे बड़ा हिसा पैदा करते हैं और जिनके सहयोग के बिना कोई योजना सफल नहीं हो सकती और न देश आगे बढ़ सकता है। इस लिये मेरा निवेदन है कि सरकार को इस बात पर गम्भीरतापूर्वक विचार करना चाहिये कि किसान संतुष्ट रहे और उसे अपनी पैदा की हुई चीजों का उचित मूल्य मिल सके। यह उचित मूल्य निर्धारित करने के लिये और यह जानने के लिये कि किसान का एक चीज पैदा करने में कम से कम कितना खर्चा पड़ता है, सरकार को एक कमेटी वनानी चाहिये जो कि यह त करे कि अमुक चीज को पैदा करने में किसान को कितना खर्चा करना पड़ता है और उसको अपने घर का खर्चा चला सकने के लिये कितनी कीमत मिलनी चाहिये। यह कमेटी साल व साल इस प्रकार की रिपोर्ट दे जिसके आवार पर सरकार अपनी नीति घोषित करे। में समझता हूं कि लरकार भी इस निश्चय पर पहुचेगी कि किसान की दशा सुधारने के लिए इस प्रकार की कमेटी नियुक्त करना आवश्यक है।

दूसरी बात में यह कहना चाहता हूं कि वित्त मंत्री महोदय ने कहा है कि लोगों की दशा दिनों दिन सुधर रही है। मैं जानना चाहता हूं कि यह जानने के लिये उनके पास क्या नियम हैं। क्या उनके पास कोई आधार है जिससे वह यह जांच करते हैं कि दशा सुधर रही है। मैं कहना चाहूंगा कि खेती के अलावा अन्य धन्धा करने वालों के लिये यह नियम लागू है कि जब तक उनकी आमदनी ३०० रुपये मासिक न हो तब तक उनको सरकार को कोई सीधा कर नहीं देना पड़ता। अपनी आवश्यकताओं की चीजों पर जैसे चाय पर या चीनी पर या कपड़े पर उनको अप्रत्यक्ष कर देना पड़ता है जो कि हर एक को देना पड़ता है जो कि इन चीजों का प्रयोग करता है। लेकिन किसान के अलावा और लोगों को चाहे वे नौकर हैं या व्यवसायी हैं या पार्लियामेंट के मेम्बर हैं या मन्त्रिगण हैं, उस समय तक सरकार को कोई प्रत्यक्ष कर नहीं देना पड़ता जब तक कि उनकी आमदनी ३०० रुपये मासिक न हो। मैं पूछना चाहता हूं कि किसान पर यह नियम क्यों लागू नहीं किया जाता। वह भी तो खेती करता है। उसको भी जब अपनी खेती से ३०० रुपये मासिक आमदनी हो तो उस पर प्रत्यक्ष कर लिया जाए। लेकिन उससे आप इससे कम आमदनी होने पर भी मालगुजारी और लगान वसूल करते हैं। क्या यह उसके प्रति पक्षपात नहीं है? ऐसा करके आप देश की जनता को दो वर्गों में तफरका पैदा कर रहे हैं।

दूसरी बात में यह कहना चाहता हूं कि अगर सरकार और कुछ नहीं कर सकती तो कमसे कम जो अलाभकर जोतें हैं उनका लगान माफ कर दिया जाए। सरकार की यह रिपोर्ट है कि जिन जोतों की सीमा साढ़े ६ एकड़ है उनसे किसान को कोई मुनाफा नहीं होता। जहां सिचाई की विशेष

सुविधाएं नहीं और न जहां बहुत सूखा है ऐसी बीच की जमीन के साढ़े ६ एकड़ के जोतों से किसान को कोई लाभ नहीं होता। और रिपोर्ट से यह साफ है कि जिनकी जोत साढ़े ६ एकड़ या इससे कम है उन किसानों की संख्या १०० में ८६ है जब कि जो १२५ करोड़ रुपया सरकार किसानों से लगान वसूल करती है उसका ५० प्रतिशत इन ८६ प्रतिशत किसानों से वसूल किया जाता है। मैं सरकार से कहना चाहूंगा कि जब नया बजट पेश किया जाय तो सरकार इस पर विचार करे कि क्या कोई ऐसा तरीका नहीं हो सकता जिससे जो अलाभकर जोतें हैं उनका लगान माफ कर दिया जाए। यह लगान माफ करके उनमें यह विश्वास पैदा किया जाना चाहिये कि वे भी इस देश के नागरिक हैं, इस देश में उनका भी कुछ हिस्सा है और इस देश की पंचवर्षीय योजनाओं का लाभ उनको भी मिलना चाहिये और उनको भी दूसरों के बराबर आने का हक है। समाजवाद के कुछ मानी नहीं होते जब तक कि इस देश के कुछ वर्ग पिछड़े रहें और उनके पास अपने बच्चों को खिलाने को अन्न न हो, रहने को मकान अच्छे न हों, पहनने को कपड़ा न हो, अपने बच्चों को शिक्षा दिलाने की क्षमता न हो और अपने बीवी बच्चों की चिकित्सा कराने के साधन न हों। मैं समझता हूं कि जब तक इस प्रकार का कदम नहीं उठाया जाएगा जिससे इन ८६ प्रतिशत किसानों का जीवन सुधर सके तब तक उनके लिये हिन्दुस्तान की पंचवर्षीय योजनाओं का कोई मतलब नहीं होगा।

तीसरी बात मैं बेकारी की समस्या के सिलसिले में कहना चाहता हूं। आर्थिक समीक्षा में बेकारी की भी कुछ चर्चा की गयी है। हम मानते हैं कि जो आंकड़े प्रस्तुत किये गये हैं वे कोई विश्वसनीय आंकड़े नहीं हैं और वह कोई पूर्ण आंकड़े नहीं हैं। वह ऐसे आंकड़े नहीं हैं जिनके आधार पर किसी खास नतीजे पर पहुंचा जा सके। जब सरकार स्वयं यह मानती है कि उसके आंकड़े विश्वसनीय नहीं हैं तो मेरे जैसा व्यक्ति उनके आधार पर किसी नतीजे पर नहीं पहुंच सकता। लेकिन एक बात स्पष्ट सामने आती है और वह यह कि सरकार की तरफ से जो योजनाएं चालू की जा रही हैं, जो काम चालू किये जा रहे हैं, उनके द्वारा बेकारी की समस्या का हल नहीं हो सकता। सरकार की योजनाओं में मूलभूत परिवर्तन की आवश्यकता है ताकि हम इस समस्या को हल कर सकें। और मेरे दिमाग में यह स्पष्ट है कि यह समस्या तब तक हल नहीं हो हकती जब तक कि हम छोटे छोटे उद्योगों के उपर बल नहीं देंगे जिनमें मशीन का बहुत अधिक प्रयोग न हो और प्रयोग हो तो छोटी मशीनों का प्रयोग हो, बिजली वगैरह का ज्यादा प्रयोग न हो, हो भी तो छोटे पैमाने पर हो। यदि ऐसा परिवर्तन योजनाओं में किया जाए तो कम से कम पूंजी लगाकर अधिक से अधिक लोगों को काम दिया जा सकता है। अभी हिसाब लगाया गया है कि हिन्दुस्तान की जो योजनाएं हैं उनमें १४ या १५ हजार रुपया की पूंजी लगाने पर एक आदमी को काम मिल सकता है। अगर छोटे उद्योग, जैसा कि मैं ने बतलाया प्रारम्भ किए जाएं तो एक हजार या ८०० रुपये की पूंजी लगाकर आप एक आदमी को काम दे सकते हैं। मैं चाहता हूं कि सरकार इस पर गम्भीरतापूर्वक विचार करे। यदि सरकार इस प्रकार कार्य करे और योजना की दृष्टि में परिवर्तन करके आगे बढ़े, तो जितनी पूंजी अभी लगी है उसमें १५ या दस गुने अधिक लोगों को काम मिल सकता है। और यदि हम अपनी योजनाओं की दृष्टि में परिवर्तन करके अधिक से अधिक लोगों को काम दे सकें तो इस बेकारी की बहुत बड़ी समस्या को आसानी से हल किया जा सकता है।

लेकिन अफसोस की बात है कि जब हम छोटे उद्योगों की बात कहते हैं तो उनके

[श्री ब्रजराज सिंह]

लिए जो कच्चे माल की व्यवस्था होनी चाहिए और उसके लिए सरकार की तरफ से जो गारंटी होनी चाहिए वह नहीं होती। आज प्रातः प्रश्न के घंटे में प्रश्न उठा सीमेंट को इधर से उधर लाने ले जाने का। बार बार यह प्रश्न उठता रहता है। जो कच्चा माल कोयला है उसको एक जगह से दूसरी जगह ले जाने के लिए सरकार के पास पूरे वैगन नहीं हैं। और अभी उद्योग मंत्री महोदय ने प्रश्न के घंटे में बताया कि दो साल पहले सीमेंट का लक्ष्य था वह कम कर दिया गया था क्योंकि आयोजकों को उस वक्त यह लगा था कि सीमेंट का उत्पादन इतना हो जाएगा जितने की जरूरत नहीं है। लेकिन बाद में देखा गया कि उत्पादन आवश्यकता से कम है। पता नहीं कि किस तरह से हिन्दुस्तान की सरकार के आयोजक अपनी योजनाएं बनाते हैं जिस प्रकार वे अपने लक्ष्यों को निर्धारित करते हैं कि दो साल में वे लक्ष्य बदल जाते हैं और जिस चीज की उनके अनुसार जरूरत नहीं थी उसकी जरूरत पड़ जाती है। तो मैं निवेदन करना चाहूंगा कि यदि हमको छोटे उद्योगों को बढ़ावा देना है जिससे बेकारी की समस्या पूरी तरह हल हो सके, तो उसके लिए बहुत ही आवश्यक है कि जो कच्चा माल है, जैसे कोयला और लोहा आदि हैं, उसको एक जगह से दूसरी जगह लाने ले जाने की व्यवस्था अच्छी होनी चाहिए। इन चीजों की दिक्कत शायद इसी लिए पड़ जाती है कि सरकार इस चीज की तरफ जागरूक नहीं है। अगर इस दिशा में सरकार पूरी तरह जागरूक होती तो पिछले दो साल से लगातार यह ऊधम न खड़ा होता कि मुगल सराय से ऊपर कोयले के जितने वैगन जाने चाहिएं उतने नहीं जा र हैं और इसलिए उद्योगों को कठिनाई का सामना करना पड़ रहा है। मैं देखता हूं कि इसदिशा में सरकार की ओर से कोई इन्तिजाम नहीं होता। बार-बार सदन में यह आश्वासन दिया जाता है कि इन्तिजाम हो जाएगा लेकिन यह इन्तिजाम नहीं हो पाता और उसके बहुत गम्भीर परिणाम हो रहे हैं। एक तरफ तो जो सरकार की अपनी संस्था है कोयला उत्पादन करने की, नेशनल कोल डेवेलपमेंट कारपोरेशन, उसका उत्पादन कम हो रहा क्योंकि उसका कोयला एक जगह से दुसरी जगह नहीं जा रहा तो एक तरफ तो एन० सी० डी० सी० को यह नुकसान हो रहा है, कोयला खानों पर पड़ा है, उसमें आग लग रही है और दूसरी तरफ सीमेंट और दूसरी चीजों के कारखाने बन्द हैं। वहां कोयला पहुंच नहीं सकता है। नतीजा यह होता है कि निर्माण कार्य रुक जाता है। चीजें उत्पादन करने की क्षमता कम हो जाती है। इस तरह से हम अपने देश को आगे नहीं बढ़ा सकते हैं। इसलिए मेरा निवेदन है कि यदि हम उन उद्योगों को जोकि देश की बेकारी की समस्या को हल करने के लिये बहुत आवश्यक हैं, बढ़ावा देना चाहते हैं तो उसी के साथ जुड़ा हुआ प्रश्न कच्चे माल और तैयार माल को रेल और सड़क के जरिए ढोने का है और उनकी ढुलाई के लिये हमें रेल और सड़क यातायात की क्षमता को बढ़ाना है और उसका ठीक से प्रबन्ध करना है और कोआर्डिनेटेड ढंग से करना है। मंत्रिमंडल के विभिन्न मंत्रियों और मंत्रालयों में आज जो लैक आफ कोआर्डिनेशन दिखाई पड़ता है वह वांछनीय नहीं है। मंत्री महोदय यह न कहें कि हमारा काम तो केवल सीमेंट अथवा कोयले का उत्पादन करना है। यह कोयला किस तरीके से कच्चे माल की

शक्ल में उत्पादक केन्द्र पर जायगा इसके लिए यातायात की व्यवस्था करना मेरा काम नहीं है और होता यह है कि इस लैक आफ कोआर्डिनेशन के कारण कोयला खानों में पड़ा जलता रहता है और जहां माल जुटाना होता है वहां पर लोग उसके अभाव में बेकार बैठे रहते हैं, उनकी मशीनरी बेकार रहती है और साथ ही उनकी पूंजी भी बेकार फंसी रहती है। यातायात के अभाव में और ढुलाई न होने के कारण सीमट का कारखाना बन्द रहेगा, किसानों के वास्ते कुंआं नहीं बनेगा और गांव के बच्चों के लिए स्कूल नहीं बनेगा। सड़कें नहीं बन पायेंगी और डैम नहीं बन पायेंगे। इस के कारण योजना के लिए आधारभूत संकट पैदा हो जाता है और जिन लक्ष्यों को हम प्राप्त करना चाहते हैं उनको हम प्राप्त नहीं कर सकेंगे, पूरा नहीं कर सकेंगे।

आज इस बात की बड़ी आवश्यकता है कि सरकार छोटे उद्योगों को प्रोत्साहन देने के लिये विशेष प्रयत्न करे। लेकिन अभाग्यवश इस सरकार की निगाह बड़े उद्योगों पर ही पड़ रही है और छोटे उद्योगों को नजरन्दाज किया जा रहा है। सरकार को अपनी निगाह को बड़े उद्योगों से हटा कर छोटे द्योगों को पनपाने और बढ़ावा देने की ओर होनी चाहिये। उनके प्रति सरकार को उदासीनता का व्यवहार नहीं करना चाहिये। छोटे उद्योगों के वास्ते सरकार को कच्चा माल उनको जरूरत के मुताबिक सूलभ करना चाहिये और उनको बढ़ावा देकर और पनपा कर ही हम इस देश से गरीबी को दूर कर सकते हैं।

केन्द्रीय सरकार के विभिन्न मंत्रियों और मंत्रालयों में कोआर्डिनेशन होना चाहिये और यह भावना जनता के दिलों में पैदा नहीं होने देनी चाहिए कि वित्त मंत्री की अलग सरकार है, कोयला और ईंधन मंत्री की अलग सरकार है और रेल मंत्री की अलग सरकार है और यह सब अलग अलग सरकारों में काम कर रहे हैं। वे आपस में कहीं एक साथ मिल कर बैठ नहीं सकते और योजना नहीं बना सकते। एक मंत्री दूसरे मंत्री की जिम्मेदारी लेने को तैयार नहीं है। इस तरह की भावना इस सदन में और तेश में बाहर लोगों में नहीं जाने देनी चाहिये। इसलिये मैं निवेदन करना चाहूंगा कि कच्चे माल की, जैसे सीमेंट, लोहे और कोयले आदि की एक स्थान से दूसरे स्थान तक ढोने की समुचित यातायात व्यवस्था की जाय जाहिर है कि अगर इन चीजों की ढुलाई की व्यवस्था न होगी तो उत्पादन कार्य रुक जायेगा और निर्माण कार्य भी अधूरा पड़ा रह जायगा। इसके लिये जैसा मैं ने पहले भी कहा विभिन्न मंत्रालयों में सहयोग की आवश्यकता है। मुल्क में ऐसी बात नहीं जाने देनी चाहिये कि मंत्री लोग एक दूसरे के साथ मिल कर काम करने को तैयार नहीं हैं या कोई अलग सरकारें काम कर रही हैं।

मैं इस अवसर पर इस सदन के द्वारा सरकार का ध्यान कुछ छोटी मोटी चीजों की ओर आकर्षित करना चाहूंगा। वित्त मंत्री महोदय ६३ करोड़ रुपये का घाटा पेश कर रहे हैं। मेरा उनसे निवेदन है कि उस घाटे को पूरा करने के लिये यह आवश्यक नहीं है कि उसके लिये कर ही लगाये। वित्त मंत्री महोदय जिस गांधीवादी परम्परा में पले हैं और जो उनकी पृष्ठभमि है उसको देखते हुए मैं उनसे अपील करूंगा कि उनका ध्यान आज उस फिजूलखर्ची की ओर जाना चाहिये जो सरकार के द्वारा की जा रही है। अगर उनमें उस भारी फिजूलखर्ची को रोकने की क्षमता और शक्ति हो तो गांधीवादी परम्परा में पले होने के नाते उनका उस फिजूलखर्ची को रोकना कर्तव्य हो जाता है। अब इस बारे में कि फिजलखर्ची हो रही है या नहीं हो रही है मैं उन से कोई झगड़ा

[श्री ब्रजराज सिंह]

नहीं करना चाहता लेकिन मैं उनसे सिर्फ यह निवेदन करना चाहता हूं कि वह स्वयं अपने दिल पर हाथ रख कर पूछें कि गांधी-वादी परम्परा के अनुरूप जैसी सरकार वह चलाना चाहते हैं क्या यह सरकार उसके अनुसार चल रही है? क्या आज सरकारी कामों में फिजूलखर्ची नहीं हो रही है? अब अगर उनका दिल गवाही देता है कि फिजूल-खर्ची हो रही है तो फिर वक्त आ गया है जब कि वित्त मंत्री महोदय को इस फिजूल खर्ची को रोकने के लिए कोशिश करनी चाहिए और ऐसा प्रयत्न करना चाहिये ताकि भविष्य में फिजूलखर्ची न हो सके। मेरा तो विश्वास है कि अकेले यदि वित्त मंत्री महोदय फिजूलखर्ची को रोकने के लिए आरूढ़ हो जायें तो यह ६३ करोड़ रुपये की कमी, फिजूलखर्ची रुकने के फल-स्वरूप, पूरी होना कोई कठिन कार्य न होगा।

हो सकता है कि मंत्री महोदय कहें कि नहीं और भी बहुत से सवाल हैं हम उन से फिजूलखर्ची को रोक सकते हैं और हमने वह कमेटी बनाई हुई है और यह कमेटी बनाई हुई है। जनतंत्र में एक बड़ी कमी यह महसूस करते हैं कि जब भी कोई समस्या आती है तो उस समस्या को हल करने के लिये एक कमेटी बैठा दी जाती है। कमेटी काफी गौर करने के बाद अपनी रिपोर्ट देती है और वह रिपोर्ट फिर मंत्रिमंडल के सामने आती है और उस पर विचार होता है और इस तरह से वह मामला टलता जाता है। ....

श्री हरिश्चन्द्र माथुर (पाली): हम लोग भी कमेटियों की मांग करते रहते हैं।

वित्त उप-मंत्री (श्रीमती तारकेश्वरी सिन्हा): माननीय सदस्य ने भी मांग की है।

श्री ब्रजराज सिंह: जब कोई बात नहीं की जाती है तो फिर हमारे पास कमेटियों की मांग करने के अलावा दूसरा चारा भी तो नहीं रह जाता है। इस अवसर पर मैं उस का एक काला पहलू बता रहा हूं लेकिन इसका यह तात्पर्य नहीं कि उसका अच्छा पहलू होता ही नहीं। कमेटी की स्थापना होने से उस मामले में अच्छी तरह से छानबीन हो जाती है। लेकिन जहां तक इस होने वाली फिजलखर्ची का सवाल है इसको रोकने के लिये कोई कमेटी बनाने की जरूरत नहीं है। कमेटी किसी ऐसी चीज के लिये बनानी चाहिये जिसमें खास अध्ययन की जरूरत हो और खास परिणामों पर पहुंचने की जरूरत हो। लेकिन जहां तक सरकारी कामों में होने वाली फिजूलखर्ची का ताल्लुक है कोई भी व्यक्ति ईमानदारी के साथ दिल पर हाथ रख कर इससे इंकार नहीं कर सकता कि हमारे देश में फिजूलखर्ची नहीं हो रही है। मैं समझता हूं कि देश का हर एक व्यक्ति और वित्त मंत्री महोदय को शामिल करते हुए मैं कहता हूं कि हर एक इस बात से सहमत होगा कि जितना खर्च किया जा रहा है उसमें कुछ कटौती की जा सकती है। खास तौर से केन्द्रीय सरकार और राज्य सरकारों द्वारा जो ठेके दिये जाते हैं क्या उनके बारे में वे विशवासपूर्वक यह कह सकते कि जितना रुपया खर्च होता है वह सही तरीके से खर्च होता है? जो बिल्डिंग या इमारत आदि सरकारी मुहकमे की सीधी देखरेख में और निरीक्षण में तैयार होती है और उसके बनाने में यदि २०००० रुपये व्यय होते तो उसी काम को यदि ठेकेदारों द्वारा करवाया जाय तो उस पर ३० या ३५ हजार रुपया खर्च हो जाता है। अब वक्त आ गया है जब सरकार को इस भारी फिजलखर्ची को रोकना चाहिये और यह बचा हुआ धन सही मायनों में देश निर्माण के कार्यों में लगाया जा सकता है।

अब जहां यह फिजूलखर्ची की बात आती है तो मैं वित्त मंत्री महोदय से पूछना चाहूंगा कि इसके रहते आप जनता में कैसे

विश्वास पैदा कर सकेंगे । उत्तर प्रदेश की ही बात ले लीजिये । वहां पर आपकी कांग्रेस पार्टी सरकार बना रही है । वहां विधान सभा में २४८ सदस्य हैं जिनमें कि ४८ मिनिस्टर्स रक्खे जा रहे हैं अब इस के लिये कह दिया जायगा कि यह कोई रैलेवेंट बात नहीं है । मैं यह मानता हूं कि इसके रहने से कोई बड़ी फिजूलखर्ची हो जायगी ऐसी बात नहीं है लेकिन उससे एक अच्छे वातावरण का निर्माण नहीं होता है और मुल्क में लोग सोचते हैं कि यह क्या तमाशा है कि किसी पार्टी के २४८ सदस्य चुन कर आये और उन में से ४८ को मिनिस्टरी दी जाती है । अब शायद आपकी पार्टी में वहां ऐसी भावना रही होगी कि जब तक इतने लोगों को मंत्री नहीं बनायेंगे तब तक वह असंतुष्ट रहेंगे । इसका मतलब यह हुआ कि वहां पर हर पांच मेम्बर पर एक मंत्री बना और कहीं पर ३ मेम्बर्स पर एक मंत्री बनाया गया । अब निश्चित रूप से इससे जनता में एक अच्छा वातावरण नहीं बनता है । मैं यह नहीं कहता कि यह कोई ऐसी चीज है जिसमें वित्त मंत्री महोदय डायरैक्टली कोई दखल दे सकते हैं लेकिन पार्टी के अन्दर अवश्य इस बारे में बातचीत करके इसमें सुधार कर सकते हैं ।

श्री हरिश्चन्द्र माथुर : १२, या १३ तो उन में पार्लियामेंटरी सेक्रेटरीज हैं ।

श्री ब्रजराज सिंह : वातावरण तो खराब बनता ही है ।

उपाध्यक्ष महोदय । माननीय सदस्य यह बात मानते हैं कि यह चीज रैलेवेंट नहीं है और इससे खर्च भी ज्यादा नहीं बढ़ता है लेकिन फिर भी इसको अर्ज करना चाहते हैं ।

श्री ब्रजराज सिंह : लोगों में यह भावना पैदा नहीं होने देनी चाहिये कि यह सरकार वास्तव में जनतंत्र को सफल नहीं बनाना चाहती और जहां कहीं भी यह पहुंच जाते हैं अपनी ही बात करना चाहते हैं । मैं यह मानता हूं कि इस व्यवस्था से कोई विशेष फर्क नहीं पड़ेगा, लेकिन जो वातावरण उससे निर्मित होगा वह अच्छा नहीं है और देश की जनता को देश के निर्माण कार्यों में उत्साह के साथ जुटाने के लिये आवश्यक है कि इस वातावरण को बदला जाय । वातावरण तभी बदल सकता है जब हम इधर ध्यान दें । इस सम्बन्ध में स्वयं प्रधान मंत्री महोदय ने भी अपनी प्रेस कान्फ्रेंस में कहा था कि वह राज्यों में बड़े मंत्रिमंडल बनाने के पक्ष में नहीं है । अब इसके लिये शायद वित्त मंत्री महोदय कह देंगे कि मैं तो देश का वित्त मंत्री हूं मैं इसमें दखल नहीं दे सकता कि किस सूबे के मंत्रिमंडल में कैसे सरकार बने और वहां कितने मंत्री रहें । मेरे लिये यहां इस बारे में बोलना इर्रैलेवेंट होगा .

उपाध्यक्ष महोदय : आप खुद कहते भी जा रहे हैं कि यह इर्रैलेवेंट है और उसका जिक्र भी करते जा रहे हैं । जब आप यह मानते हैं कि यह रैलेवेंट नहीं है तो इसका कहना भी उचित नहीं है ।

श्री ब्रजराज सिंह : मैं ने इस कारण उसका जिक्र किया कि देश में उससे अच्छा वातावरण नहीं बनता है . . .

वित उपमंत्री (श्री ब० रा० भगत) : आप काफी कह चुके हैं ।

श्री ब्रजराज सिंह : जैसा कि मैं अभी निवेदन कर रहा था, ६३ करोड़ रुपये का जो घाटा इस साल दिखाया गया है, उस को बिना कोई नये टैक्स लगाये हुए पूरा किया जा सकता है । अगर देश में कोई नई परम्परा कायम करनी है, तो मैं आशा करूंगा कि इस घाटे को बिना नये टैक्स लगाये पूरा करने की कोशिश की जायेगी ।

जहां तक टैक्सों का सम्बन्ध है, मैं समझता हूं कि टैक्सों के ढांचे में परिवर्तन की आवश्यकता

[श्री ब्रजराज सिंह]

है और सरकार स्वयं भी इस आवश्यकता को स्वीकार करती है। लेकिन सरकार के लोग अब यह विचार करने लगे हैं कि अप्रत्यक्ष कर (इनडायरेक्ट टैक्सिज) ज्यादा लगाये जा सकते हैं, जो कि हर एक आदमी के जीवन के भार को और बढ़ायेंगे। प्रत्यक्ष करों (डायरेक्ट टैक्सिज) के बारे में सरकार का विचार है कि उन की क्षमता नष्ट हो गई है और अब उन का अधिक उपयोग नहीं हो सकता है। मैं समझता हूं कि यह उचित नहीं है और वह इस पृष्ठभूमि में उचित नहीं है कि जब हमारे प्रधान मंत्री जी कहते हैं कि दो पंच-वर्षीय योजनाओं का फल देश के कुछ ही लोगों को पहुंच रहा है—कुछ लोग अधिक धनवान हो रहे हैं और गरीबों की दशा अच्छी नहीं हुई, तो जो लोग धनवान हुए हैं, योजनाओं को सफल बनाने में उन का हिस्सा ज्यादा होना चाहिये। इस लिये आवश्यकता इस बात की है कि प्रत्यक्ष करों की तरफ ज्यादा ध्यान दिया जाना चाहिये और जो लोग ज्यादा धनवान हुए हैं, उनके धन को खींचने के लिये तरीके निकाले जाने चाहिये?

अगर सरकार ने टैक्स लेने ही हैं, तो वे उन से लिये जाने चाहियें, जिन में टैक्स देने की क्षमता है, शक्ति है। उन लोगों से टैक्स न लिये जायें, जिन में शक्ति नहीं है, जैसे रिक्शा चलाने वाले और फावड़े से मजदूरी करने वाले हैं। अगर हम चीनी के दाम नहीं घटा सकते, तो इस का परिणाम यह होगा कि इन लोगों का जीवन-निर्वाह कठिन हो जायेगा।

यह खुशी की बात है कि हमारे देश में चीनी का उत्पादन इतना बढ़ गया है कि अब देश में उस की और खपत नहीं हो सकती है और अब उस को निर्यात करना पड़ेगा, जिस से हमारे देश को फारेन एक्सचेंज उपलब्ध होगा। लेकिन यह दुर्भाग्य की बात है कि विदेशों में चीनी इस देश की तुलना में आधे से भी कम दामों पर बेची जायगी, अर्थात् वहां पर १६, १७ रुपये मन बेची जायगी, जब कि वह देश में ४० रुपये मन के हिसाब से बेची जा रही है। मैं यह निवेदन करना चाहता हूं कि अगर देश में किसी चीज का उत्पादन किसानों की मेहनत की वजह से बढ़ गया है, तो उस का लाभ केवल सरकार को ही फारेन एक्सचेंज के रूप में नहीं मिलना चाहिये, बल्कि निर्धन जनता को भी उस का लाभ पहुंचाया जाना चाहिये और उस को वह चीज कम दामों पर उपलब्ध की जानी चाहिये।

मेरी आशा और आकांक्षा है कि इस साल—चुनाव के साल में—हिन्दुस्तान की जनता पर कोई भी नये टैक्स नहीं लगाये जायेंगे और बजट के घाटे को दूसरे तरीकों से पूरा किया जायेगा, जिस से यह कहा जा सके कि रुपया बचाने और सरकार को चलाने के लिये केवल टैक्स लगाना ही एक-मात्र तरीका नहीं है, बल्कि दूसरे तरीके भी अपनाये जा सकते हैं। मैं समझता हूं कि अगर वित्त मंत्री महोदय इन बातों पर विचार करेंगे, तो वह हिन्दुस्तान की जनता के कष्टों को दूर करने में जरूर कुछ सहयोग दे सकेंगे।

Shri Harish Chandra Mathur: Mr. Deputy-Speaked, the hon. Finance Minister's budget speech opens with a note of self-confidence and some optimism. I always welcome self-confiidence and optimism. He has dealt with first thing first, and that is the price-line. He has expressed his general satisfaction that the price line has been stabilised for quite a number of months now. We, who sit in this House, have all the time been demanding the stabilisation of the price-line. Nobody here would grudge credit for this to the Government, and it has been brought about through various fiscal measures, taxation measues and otherwise. But while I give this credit, I wish to remind the

hon. Finance Minister that this demand for stabilising the price-line has been here in this House for the last several years. The crucial point before us is at what level we wanted to stabilise the price-line, whether the present level or a lower level, and that is the crucial question which I wish the hon. Finance Minister to answer. Even when we discussed the budget last time I stressed the need to cut down the prices by at least 25 per cent. It is not as if we come to any arbitrary figure by that. I know it is very difficult to bring down the prices and we do not want any sharp fall in the prices because it disturbs the economy of the country. We quite understand and appreciate it. But now that we have gained this confidence and we have been able to stabilise the price-line, we should not rest satisfied. I hope the hon. Finance Minister will not get complacent and rest satisfied with his achievement of stabilising the price-line at the present level for the duration of the Third Five Year Plan.

My hon. friend opposite has expressed doubt and apprehension that the price-line is bound to rise during the Third Plan, but he has not given any reasons why it is bound to rise. I do not see why we should be so pessimistic about it. As a matter of fact, I wish that we make a conscientious and concerted effort to see that the prices are brought down by another 25 per cent. I say this because the living conditions in this country, more particularly among the middle classes and a vast section of the population. have been almost upset, and they are feeling very miserable in this growing and developing economy when a small section of the people have been benefited. More than that, it is important because if we have to make a success of our Plan and if we have to give a real impetus to our exports not only by artificial methods, it is only by employing efficient methods of production, by employing scientific methods, improved methods and by rejecting the outmoded and obsolete instruments of production. There is no reason why we should not be able to reduce our cost of production, both in the field of agriculture as well as in the field of industry. If we compare our cost of production with that of other countries, we find that our cost of production does not compare favourably, whether it is agriculture or any industry. In agriculture we produce much less. So, it is time that we tackled this problem on a war basis and went ahead to see that our price-line is brought down by another 25 per cent through various methods to give a real impetus to our exports, to give a sense of relief to the fixed salary income group people and to make a success of our Third Plan.

Here I will refer in passing to the oft-repeated accusation and allegation that because of our taxation policies, as a result of our loans, nobody knows where the income goes but the rich are becoming richer and the poor poorer. There is not the least doubt in my mind that the rich have grown richer and much richer. If any body has been benefited during these Plans, it is the rich who have been benefited the most. Possibly, this is inherent in the mixed economy and in the developmental programmes which we have in our hands at the present moment. But it is equally correct to say that rather a fairly large section of our poor people have been benefited considerably, and an impressive and unmistakable evidence of this can be found if you go from place to place in the countryside in more than one way. It is equally true that the weaker section among these weaker people have been benefited the least. Those who are weaker, thos who are almost unemployed now, those who have not got the land, they have been benefited the least. I wish to submit that this does not conform to our idea of socialism to which we have avowed ourselves. Therefore, the crucial question before the hon. Finance Minister and the country is

[Shri Harish Chandra Mathur]

whether our socialism is going to proceed on the same lines or we are going to bring about certain very radical changes in the planning and in giving effect to our plans. Even in the matter of giving effect to our plans, we have been, we must admit, very slow where vested interests are concerned, when they are touched, where the question of land ceilings is involved. We have passed various legislations about land reforms. But, so far as land ceilings are concerned, so far as the various methods are concerned, in the rural areas, the weaker people, the weaker artisans, the weaker sections are concerned, they are the people who have benefited the least. In the industrial sector, thel labourer has benefited fairly well. An agriculturist, who has a economic-sized farm and who has some influence, has benefited considerably. But, the weaker sections of the people have suffered most—I would not say they have suffered most, but they have benefited the least. Many people are still living a miserable life. Therefore, a big challenge before this Government and before the country is, what is going to be the pattern and programme of our socialism.

The hon. Finance Minister will say, and correctly possibly, here is our Third Five Year Plan, that is the pattern, that is the programme how we are going to proceed. Will this Third Five Year Plan be able to change this particular emphasis and aspect? The question is whether it would not be the result of the Third Five Year Plan that the richer will still get still richer, the poor man will benefit to a very little extent and the poorest will benefit the least. I do not know if we are going to proceed on the same lines. I think the birth of the Swatantra party is there only to answer this challenge. They think very differently. They think that this question will now pose itself before the entire country whether we are going to have a radical change in our planning and thinking and whether we are going to go ahead with effective implementation of the various programmes and various plans and schemes which we have already laid before the country. They do not want that we should give effective implementation to all these programmes and plans. They do not want this big challenge to be answered by saying that we are going to have real radical socialism in this country and whatever opportunities have been given to the richer people will have now to be cut down to proper levels. It is not only the question in this country of ours. The world trends are there. As a matter of fact, it is because of the influence of the Congress party in power, it is because of the influence of the Prime Minister that there has been a smoother transformation. Because all these strata of people have got some confidence in the old leadership which had liberated this country, there have been no bloody revolutions in this country, there has not been such a demand. But, I think the Swatantra party will, as a matter of fact, hasten its own end and will meet with that fate which is almost inevitable. We only want that only through an organised, regular, systematic manner, we bring about this change. Nowhere else in the world you will see such a sort of transformation taking place. Tell me just a country where the Princes have been dealt with as we have dealt with them. Tell me a country where a revolution has been brought about and where the country is dedicated to socialism where jagirdars have been given such a heavy compensation. I do not grudge that. I do not grudge any fair treatment being given to anybody. A big question poses itself. Even the influence of the Prime Minister, even the influence of the Congress party will not be able to hold the people much longer until and unless we say that we give effect to all our programmes and plans in a very effective manner and bring about socialism in the real sense of the word.

Having said that about the two important factors which are all the time in our minds, I would like to draw the attention of the House to a very significant observation made by the hon. Finance Minister in his budget speech while he was speaking about the relationship of the Centre *vis-a-vis* the States. In para 15 of his speech, he says:

> "The acceptance of the Finance Commission's recommendations involves an additional payment Rs. 35 crores to the States next year and with the raising of States' share of income-tax and the considerable increase in the number of shareable excises, the gain to the States in future years would be very much more. The crux of the matter, however, is not how resources are shared— this is something which I would like to underline, where I am in full agreement with the Finance Minister—"but how they are mobilised in the aggregate; and in this great task of providing the financial resources necessary for our Plan, the States have as important a role to play as the Central Government."

He seems to be creating a consciousness with all the States that it is not enough for them to demand this assistance or that assistance from the Centre. I entirely agree. It is the States and the Centre put together that have got to go into the entire game and they have got to tap the resources to the utmost to see what is the best that could be done. I entirely agree.

But, this proposition has the other side also. Aggregate resources, I value not only because that is the only way, the team spirit, in which we can go ahead and really do something effective, that is the only way by which we can bring about a feeling of one-ness in the country. What is much more important than resources is the feeling that the country as a whole has got to be taken together and all the States and the Centre have to put themselves together and make an aggregate effort for certain purposes, for the implementatilon of the Third Five Year Plan. That feeling must be inclucated both in the Centre as well as in the States. As I said, there is another part of this question, a necessary concomitant. We have also to take into consideration the aggregate requirements of the various States. What is our responsibility? It should not be only for a particular State to come and ask the Centre, look here, I am backward here, therefore you have to give me this assistance. It should be composite thinking. I am afraid that composite thinking is completely lacking. Every State comes here and calls itself a backward State. I do not know of any State which has been able to take a different attitude and come and say, yes, we are a little more fortunate, here is our neglected brother, let us do something for him. I am afraid this leadership has not been given either by the Centre or by the States. There has got to be a complete change in the outlook and the attitude both of the Central Government as well as the State Governments. The Finance Minister's predecessor Shri T. T. Krishnamachari while speaking almost on the same point on the same subject, assured this House that the resources of the States should be no consideration, we have got the plan before us, when you want the plan to be fulfilled, when you want a particular target to be fulfilled, the resources must be made available by the country. It is the country's Plan. It is not a particular State's Plan. So, the plan should be drawn up in such a manner that all the States can go up and get a feeling of oneness and also a feeling of integrity of the entire country as such. I wish that the Finance Minister, while he has expressed one aspect of it will also subscribe to the necessary concomitant part of that aspect which he has enunciated in his budget speech.

14 hrs.

I mention this also with particular reference to the Report of the Finance Commission, which has been considered by the Finance Minister in his budget speech. The Report of the Finance Commission is not a unanimous one. A very strong viewpoint was expressed in this report that we must make some special provision and have some fund set apart for the development of roads for opening up the country, some sort of special-purpose grant to be made to certain States or improvement of communications. This viewpoint has not been accepted.

Now, let us have a look at the state of affairs which obtains in this country. Would anybody in this House believe that after these two Plans, and after nearly fourteen years of Independence, even today there are districts in States where you have not got even twenty miles of surfaced roads? A district may be rich in agricultural production, and it may have a great potential, and yet there will be hardly 20 miles of surfaced roads in that district, even after the two Five Year Plans. Is there not a crying need that we do something about such areas and such pockets? It becomes extremely difficult, knowing the facts as we do, for the State Governments to concentrate on particular areas and give them a real fillip. How is this fillip going to be given? I have no hestiation in saying that the constituency which I represent is possibly best served in the whole of Rajasthan, so far as roads are concerned. But I know that in the adjoining area, there is a district which is richer in its agricultural production, and richer in many other matters, but it has not got even twenty miles of surfaced roads. If we have got to take care of such areas, and if we have got to create respect in the minds of the people living in such areas about our Plans, and about our Government whether it be the State Government or the Central Government, something special will definitely have to be done. I see no reason why it should not be done. But what is the provision for it here? How are we to go about it? That is what I would like to know from the Finance Minister.

I definitely feel that there was great force in that viewpoint. I am not here merely to say that that particular recommendation may be accepted as such, but I do wish to stress that the gentleman on the commission who had made this recommendation had a realistic picture of the country before him, and the problems of the country before him, and he wanted that those problems should be tackled in an effective manner. It may be that we do not accept this recommendation, but we shall have to do something about it, and we must see that we give an effective answer to the problem which raises its head before us and the country. There are certain backward areas, and we must take care of them. Even on an earlier occasion, I had demanded that there should be a reserve fund with the Centre which may be discussed with the State Governments and out of which grants may be given for these under-developed areas, so that they may get a special feeling about the Independence of our country, and about our development programmes, and they may feel that they are also looked after properly. We are treating our depressed brothers with special care. We have got special provisions for them. We have got special provisions for the Scheduled Caste and Scheduled Tribe brothers. The same thing can be applied in a much larger way to an entire area where there has been a complete lack of developmental activities. So, even if it is has not been possible for the Finance Minister to accept this minority recommendation, something must be done about it.

Then, I wish to refer to the pattern of assistance which is given by the Centre to the State Governments. I have given a clear indication of my views on the subject earlier. When I am talking about the pattern of assistance, I have in my mind at the present moment, particularly the recommendation of the Finance Commission. They have made a definite recommendation that there should be certain statutory grants which should automatically go to the States; 20 or 25 per cent. may be reserved, which after discussion may be made available to them. This recommendation has been made, if I remember aright, by all the four non-official members of the commission, but it has been torpedoed by the member-secretary from the very outset. It has just been brushed aside. And the recommendation of all the four non-official members has not been accepted by the Finance Ministry. I see no reason why it should not be accepted. I wish the Finance Minister to realise that all these four non-official members have gone round the entire country, and they have discussed this matter with the various Ministries, and also with the Chief Ministers of the various States, and it is only in the light of the experience which they have gained that they have made this recommendation. In fact, one of the Members, and the chairman, as you know, Mr. Deputy-Speaker, is not only a non-official now, but he has had vast administrative experience also; he was our Comptroller and Auditor-General previously. So after all careful consideration, and after having had discussion with the various Chief Ministers of the States, and in the light of their own experience of the working of Government, they have made this particular recommendation, but we find that it has been brushed aside in this manner, simply because one of the members has not agreed to it. Further, these four members had discussed also the views of the dissenting member and after mature consideration they say that they see no reason to agree with him. And yet we find that that recommendation is brushed aside in the most callous manner.

The Minister of Finance (Shri Morarji Desai): Would it be fair for my hon. friend to say that it has been brushed aside in a callous manner? After all, the reasons have been given in the explanatory memorandum which has been circulated along with the report of the Finance Commission.

Shri Harish Chandra Mathur: I have got the explanatory memorandum to which the Finance Minister is referring.

Mr. Deputy-Speaker: The Finance Minister says that all the reasons have been given.

Shri Harish Chandra Mathur: I have read this one-page explanatory memorandum.

Mr. Deputy-Speaker: If the hon. Member construes all those reasons and all those explanations as callous, then what can I do?

Shri Morarji Desai: I have nothing to say.

Shri Harish Chandra Mathur: I have no particular desire to retain the word 'callous'. I withdraw it. But I do submit that there is great force, after all, in the recommendation which has been made. The reasons which the Finance Minister has given were given when the Finance Commission was discussing this entire matter, because the member-secretary was dissenting even them, and he was putting forward some reasons. So, they have gone into all those reasons already, and after going into all those reasons, they have written their report. After having written their report, and after having seen the minute of dissent, they have again stated in the report that they see no reason to agree with the dissenting member and to his minute of dissent.

Shri Morarji Desai: I see no reason to accept it.

Shri Harish Chandra Mathur: That is true. But my view is more with the Finance Commission.

Shri Morarji Desai: That is perfectly open to the hon. Member.

Mr. Deputy-Speaker: The hon. Member should allow the Finance Minister also to hold his views.

Shri Morarji Desai: I can have no quarrel with his saving that he agrees with the Finance Commission. My only quarrel is that he should not try to belittle the reasoning behind Government's decision in this matter. That is all. There can be two views in that matter.

Shri Harish Chandra Mathur: That is exactly what I wish to submit that Government's views and the points which have been elucidated here have been considered by the Finance Commission. It is not as if these things have come at the conclusion of their consideration; it is not as if something new has come at the end of their consideration.

This thing has been there. If the Finance Commission had made a unanimous report . . .

Mr. Deputy-Speaker: If the Finance Minister differs from the conclusions arrived at by those members of the Finance Commission, has he not a right to express that?

Shri Morarji Desai: It is not merely the Finance Minister; it is the Government's unanimous view.

Shri Harish Chandra Mathur: I always feel that Government is unanimous whenever it takes a decision. I am not going into the different views which have been expressed or which may not have been expressed by the members of the Government. We do not know, we do not care and we do not pry into the discussions in the Cabinet. Whatever discussion and decision are there, they are there. It is not that I only am differing from the views of the hon. Finance Minister and the Government and giving support to the views of these four non-official members. What I wanted to impress was that it is not that this view has been expressed and they do not know the arguments which the hon. Finance Minister has given in this memorandum, because all these arguments which the hon. Finance Minister has given were before the Commission all the time because the Member-Secretary of the Commission was furthering this viewpoint from the very beginning. He had felt it necessary to write a dissenting note. And they have taken this into consideration. That is what I say. The Government has taken a decision in the Cabinet. I would still request the hon. Minister that this matter must be discussed with the Chief Ministers of the various States. They must be convinced of the inevitability of this decision, of the correctness of this decision.

Shri Morarji Desai: Will a recipient ever be satisfied about his not getting a thing?

Shri Harish Chandra Mathur: The State Governments feel a different way.

Mr. Deputy-Speaker: The State Chief Ministers would always try to get more and more for their States. They cannot be expected to part with some of their share willingly or what they feel may be given to them.

Shri Harish Chandra Mathur: It is not a question of sharing. It is not a question of asking for more. It is only a question of how this is to be given, whether they should come to the Delhi Durbar every year and convince people here and then go back.

Shri Morarji Desai: I am afraid he has not given up his old association with durbars.

Mr. Deputy-Speaker: Whatever has been laid down in the Constitution is being followed.

Shri Harish Chandra Mathur: Let me inform the hon. Finance Minister that it is worse than my experience. I would wish him to know what happens at these annual meetings.

Mr. Deputy-Speaker: What is happening is under the provisions of the Constitution. Therefore, to say that it is a Delhi Durbar, this thing and that would not look very right.

Shri Harish Chandra Mathur: It is not laid down in the Constitution. I am not at all challenging any of the provisions of the Constitution. It is only the procedure, the way in which we are proceeding that is at issue.

Mr. Deputy-Speaker: What I wanted to say was that whatever powers has been given, whatever authority had been vested in the Central Government, was set out in the Constitution and just to dub the Central authority as a Delhi Durbar where people coming from States have to run to get their demands met and so on would not be right.

Shri Harish Chandra Mathur: These are administrative measures. It not the Constitution I am challenging. I want the Central Government to have all the powers which have been given by the Constitution. I will never hesitate in that respect; I have said on the floor of this House more than once that where more powers are necessary, they should be given to the Central Government for the integrity of this country, for the unity of this country. I have pleaded on the floor of the House more than once for the Central Government getting more powers. It is not the constitutional powers to which I am objecting. These are administrative measures. Twenty, thirty people come here. I know what happens. I know that quite a number of departmental heads never go to the Finance Ministry. They go to the Planning Commission. Then there is a meeting and in one day the whole thing is disposed of. What are they told? 'Here are Rs. 30 crores. We cannot give you more. It is for you to adjust it among yourselves'. Then they go away.

Shri Morarji Desai: This is a parody of what is being done. He does not know what is happening.

Shri Harish Chandra Mathur: I am speaking from my own knowledge. I cannot speak from the knowledge of the Finance Minister.

Shri Morarji Desai: Your knowledge.

Shri Harish Chandra Mathur: We speak from our knowledge.

Shri Morarji Desai: Your knowledge is second-hand. Mine is first-hand.

Shri Harish Chandra Mathur: We speak from our knowledge. We knew something which the hon. Finance Minister does not know. That is the unfortunate part of it.

Shri Morarji Desai: I know more than you ever know. Why do you say I do not know? You may not know that it is second-hand.

Shri Harish Chandra Mathur: I do not think you can say so.

Mr. Deputy-Speaker: The hon. Member may continue addressing the Chair and he might go on further.

Shri Harish Chandra Mathur: Therefore I say that this matter regarding the pattern of assistance must be reconsidered. The Chief Ministers of the various States must be taken into confidence and they must be convinced of the inevitability of the procedure which has now been adopted by Government, which runs counter to the evidence given by the various States and counter to the recommendation of the four members of the Finance Commission.

Dr. M. S. Aney (Nagpur): Is the Finance Minister responsible to the Chief Minister or to this House? Why should he insist upon they being satis-

[Dr. M. S. Aney].

fied and not the Members of this House?

Shri Harish Chandra Mathur: That is very correct. The Finance Minister is responsible to this House. This House has expressed its view and the view expressed is....

Shri Morarji Desai: That is not the view of the House; that is the view of the hon. Member.

Mr. Deputy-Speaker: Every Member would express only his view.

Shri Harish Chandra Mathur: If this is not the view of the House, I do not know what is the view of the House on this.

Shri Morarji Desai: That is all right.

Shri Harish Chandra Mathur: The hon. Minister may say one thing and ten hon. Members may say another thing.

Shri Morarji Desai: What is accepted by the House is the view of the House.

Shri Warior (Trichur): He is trying to make the House accept that view.

Shri Morarji Desai: That is a different matter.

Mr. Deputy-Speaker: Whatever decision is taken, that is the view of the House.

Shri Morarji Desai: Neither I nor any other hon. Member has authority to speak on behalf of the House. That is all I am saying.

Shri Harish Chandra Mathur: I am trying to convince the House and the Finance Minister. I am trying to convince the Deputy-Speaker. It is through you, Sir, that I want to convince the House and the hon. Finance Minister.

There are many things on which we do not agree, and they are there. What does it matter? If we all agree, there would be no occasion for any of us to speak here.

I will now pass on the next point, that is about the implementation of our Plan. In answer to a question today, we were told that the report regarding the review of the completion of the Second Five Year Plan would only be in the hands of hon. Members in the month of August. I would like to make a request to Government; if possible, they should take steps to make this report available to us in the month of May so that it could be discussed in the Budget session. It is already too late and it would be much better if the next year's taxation proposals and other budget proposals are discussed with full knowledge and information of the implementation of our Second Plan.

In the matter of implementation of the Plan, even today there was a question in this House regarding cement production and its distribution. Only two days ago, I had asked a question regarding coal supply in the country. The point has been agitating the minds of a vast section of our people that there has been no co-ordinated effort between the Ministries of Transport and Railways on the one hand and the Ministry of Steel, Mines and Fuel on the other. I wish a much better account of the performance is given to this ouse, and this oHuse is convinced that the very best is being done. Today on a question regarding cement, I had to point out to the hon. Minister that hundreds and thousands of small irrigation works, ecen wells which have been sunk, are lying incomplete for want of cement. I do not see why even these small works cannot be taken care of. I do not see why big projects are taken in hand if we have not got enough cement for the works which we have in hand already. We

are starting so many. There is definitely lack of co-ordination, and this by itself results in so much wastage of our resources. This is not a grievance or complaint of a particular industry or the small man alone; it also tells upon the resources of the entire country. Here we have geared up the machinery of a particular project to carry on the entire work. We are incurring all the expenditure, but we do not get the necessary material. That definitely sends up the cost of construction. So also, if we permit people to sink thousands of wells but cannot give them, say, five bags of cement that they require while we are sending thousands and thousands of bags to a particular big project, that certainly is lack of co-ordination, and I do not think it is pardonable and excusable. There is no reason why such a thing should happen. The unfortunate part of it is that nobody seems to take any notice of it. At least this House has not been satisfied, I can tell the Finance Minister that this House is not satisfied. I am not speaking on behalf of this House, but he must see the evidence. Questions are being raised by various Members telling the Government that they do not feel satisfied, that no satisfactory explanation has been coming forth regarding this lack of co-ordination among the various Ministries, regarding the supply of coal and supply of cement. I suggest to you, Sir, that we must have a public enquiry instituted into the entire matter. The public enquiry should examine who is responsible for these bottlenecks and for this wasteful expenditure which is directly caused because of these bottlenecks, because industry suffers, because all these things are happening. I definitely demand a public enquiry into this matter. Those who are responsible must be punished.

I will next pass on to the question of the administrative machinery. Apart from these big projects, it should be evident to any one who moves among the masses, who goes from place to place, that there is a general public complaint against the administrative machinery, particularly at the lower levels. This is one of the greatest causes of dissatisfaction among the masses. It is, of course, true that in this matter it is more particularly the State Governments which have to account for it. The Central Government can hardly do very much in this matter, but it comes into the picture in the larger questions to which I have referred. We must, therefore, try to do something, take effective steps which would create confidence in the public mind about Government's earnestness to give satisfaction to them through the improvement of the administrative machinery.

What is still more important is to create a climate of austerity in the country. It is not correct to say that everywhere wasteful expenditure is going on, but I wish to give the benefit of my own experience to the hon. Finance Minister. At least in the areas where I have moved, this is the general impression among the people, that while Government is bringing about taxation and talking about the Five Year Plan, at the Government level at various places there is not that awareness and that sincerity for bringing about implementation of the schemes in an economic manner as there ought to be, that there is no climate of austerity anywhere, whether at the State Government level or at the district level. You will find evidence of it nowhere, and these people are carried away by these small things with which they come in contact. The hon. Finance Minister or the Prime Minister would not know anything about it, as to what happens in those particular places. These people see how money collected from them is being wasted by the smaller people, and that creates a feeling of discontent and dissatisfaction against the Government. When we go there, they are not very much concerned with the parliamentary elections or policies

[Shri Harish Chandra Mathur]

most of their grievances are at the State level or the district and municipal level. They are full of complaints, and I might submit that many of these complaints are genuine. There may be political parties which exploit them, there are political parties which go and do the wrong thing, but it is the duty of the ruling party certainly to educate them. It is not enough for the Prime Minister to undertake a hectic tour of one month throughout the country on the eve of the elections; it would be much better if he has an educative tour of this type once a year, and if he pays a little more attention to the problems of the country than to international problems. It is the responsibility of this Government definitely to educate the people. It is not good enough to say that this or that party has gone and done this or that propaganda. The Congress Government has been in power for the last 14 year. Why has not the Government been able to educate the people on correct lines, to give them the correct picture, to place the facts before them? We see some literature coming out from the Ministry of Information on the eve of elections. Throughout the five years this should happen. It is as much my duty to educate the people as it is that of the Government. I do not say it is not the duty of a Member of Parliament or a legislature; it is. We do our little bit, but certainly we cannot take over the responsibilities of the Government and what can be done at the Government level.

श्री कोरटकर (हैदराबाद) : उपाध्यक्ष महोदय, मैं सदन के सामने वह बात रखना चाहता हूं, जिस का फिनांस मिनिस्टर साहब की स्पीच में कोई जिक्र नहीं आया है और जिस के बारे में आम तौर से यह समझा जाता है कि आने वाले साल में हमारी आर्थिक दशा पर उस का बहुत बड़ा असर होने वाला है। मेरा तात्पर्य यूरोपियन इकानोमिक कम्यूनिटी—यूरोप के सांझा बाजार—में शरीक होने के ब्रिटेन के इरादे से है। इस के कारण खाली भारत-वर्ष में ही नहीं, बल्कि राष्ट्र-मंडल के दूसरे देशो में भी बहुत प्रतिक्रिया हुई है। हाल ही में अकरा में एक कांफरेंस हुई थी, जिस में हमारे फिनांस मिनिस्टर साहब भी गये थे। वहां पर राष्ट्र-मंडल के करीब करीब सभी फिनांस मिनिस्टरों ने ब्रिटेन के इस तरह से एक-दम सांझा बाजार में शरीक होने का विरोध किया। उस की एक खास वजह यह थी—जो कि इस सदन के माननीय सदस्यों को मालूम होगी—कि राष्ट्र मंडलीय देशों की बहुत सी चीजें या तो बगैर किसी कर के ब्रिटेन को निर्यात की जाती हैं, या उन पर और देशों के मुकाबले में कम कर लगाया जाता है। अगर ब्रिटेन इस तरह से सांझा बाजार में शरीक हो जाता है तो उसका साफ साफ नतीजा यह निकलेगा कि हमारे देश का निर्यात और इसी तरह से दूसरे राष्ट्र मण्डलीय देशों का निर्यात जो ब्रिटेन में होता है, वह कम होता जायेगा।

उपाध्यक्ष महोदय : माननीय सदस्य अपने भाषण को कल जारी रखें। अब हमें नान-आफिशल बिजिनेस लेना है।

Mr. Deputy-Speaker: The House will now take up non-official business.

14·30½ hrs.

CONSTITUTION (AMENDMENT) BILL—*contd.*

(Amendment of Article 226) by (i) Shri C. R. Pattabhi Raman (ii) Shri C. R. Narasimhan

Mr. Deputy-Speaker: The Constitution (Amendment) Bill (*Amendment of Article* 226) by Shri C. R. Pattabhi Raman was circulated for eliciting opinion thereon by the 31st October, 1961. The Paper containing the opinion was laid on the Table by the Member on the 15th March 1962 and has already been circulated to Members.